

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.P. No.157/95
in

O.A. No.2006/93

Dated: 19.8.96

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Hon'ble Shri S.R. Adige, Member(A).

Hon'ble Dr. A. Vedavalli, Member(J).

Banwari

R/o Vill. Manjholi

P.O. Harpari

Distt. Budaun

..... Applicant

(None for the applicant even on second call)

Versus

1. Shri V.K. Agarwal,
General Manager, Northern Rly,
Head Quarter Office,
Baroda House,
New Delhi.
2. Shri Zaki Ansari
Divisional Railway Manager,
Northern Railway
Moradabad.
3. Shri Ashutosh Kumar,
Assistant Engineer, Northern Rly,
Hapur Junction
Distt. Ghaziabad. Respondents.
(By Advocate Sh. S.K. Gupta)

Order (Oral)

By Hon'ble Shri S.R. Adige, Member(A)

Shri S.K. Gupta, counsel for the respondents has invited our attention to the affidavit dated 10.12.95 filed by the Assistant Engineer, Northern Railway, Hapur District Ghaziabad, enclosing a copy of applicant's letter dated 11.9.95 wherein he has stated that he has received a sum of

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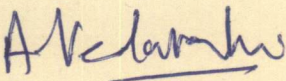
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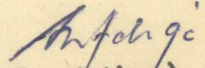
Rs.8931.90 as back wages for the period 14.5.79 to 14.10.83, and no further grievance survives.

2. It is perhaps for this reason that the applicant has not appeared before us even on the second call today.

3. In this connection, Shri S.K. Gupta has also stated that the applicant has been granted temporary status as per the Tribunal's judgement dated 12.4.94 in O.A. 2006/93.

4. In the circumstances, nothing survives in the contempt Petition which is dismissed and notices against respondents also discharged. No costs.


(Dr.A.Vedavalli)
Member(J)


(S.R. Adige)
Member(A)

RB